

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V
(Division Bench)

Item No.-101

CP-(CAA)-74/230-232/ND/2023
New CA-(Co.Act)-166/2024

IN THE MATTER OF:

Doozy Farms Private Limited With DHN Agritech
Private Limited

....Applicant

SECTION

U/s 230-232

Order delivered on 09.07.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. S. Shiva, Mr. Suman Kumar Jha, Adv.
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

New CA-(Co.Act)-166/2024:-

This is an application filed under Rule 11 of NCLT Rules, 2016 seeking urgent hearing of CP-(CAA)-74/230-232/ND/2023. Heard the submission made by Ld. Counsel on behalf of Applicant. The matter is listed for hearing on 14.08.2024. In view of the number of pendency in this Court, it may not be feasible to prepone the hearing of the petition. With these observations, the present application i.e. New CA-(Co.Act)-166/2024 is **disposed off**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)